

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 20995 of 2018

(Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-
MSC-135&136-2017-18 dated 05/02/2018 passed by
Commissioner of Central Tax , BELGAUM)

**M/s Sainath Security And
Manpower Services**

Represented By its: Shri B Manohar,
Pujari Building Near KSRTC Work
Shop. Jorapur Peth, Bijapur
BIJAPUR - 586101
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax
And Central Excise, Belgaum**

N0.71, Club Road, Belgaum
Belgaum - 590001
Karnataka

Respondent(s)

APPEARANCE:

None for the Appellant

Shri H. Jayathirtha, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20142 / 2023

Date of Hearing: 28/02/2023

Date of Decision: 28/02/2023

As Per Bench

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate in Form-4 has also been issued by the Designated Committee, which is

placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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